

CP NO. 113(ND)/2011
RT No.25/2016

Narinder Kumar Bawa

...Petitioner

Versus.

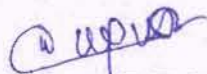
M/s Prakash Communications Ltd. &Ors.

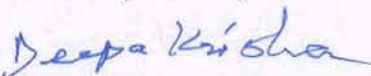
...Respondents

Present: Mr. A.P.S. Sandhu. Advocate with
Mr. Narinder Kumar Bawa, petitioner in person.
Ms. Vividha Bawa daughter of Mr. Varinder Bawa,
respondent No.2.

Ms. Vividha Bawa stated to be daughter of Mr. Varinder Bawa present, submits that her father is still admitted in the Fortis Hospital, Mohali and she has handed over a letter from the Director of Fortis Hospital. Adjournment therefore, is requested for arguments. Matter is adjourned in the interest of justice to 08.11.2016 for arguments. Ms. Vividha Bawa submits that the respondent No.2 is to engage counsel and that would be managed by the next date.

This file was received by transfer from the Company Law Board, New Delhi and taken up for the first time on 08.08.2016. There are 21 respondents in this case and service of the parties was effected on 06.10.2016. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi for seeking extension of three months more time w.e.f. 07.11.2016 for disposal of the case.

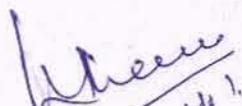

(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

October 24, 2016

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Vividha Bawa
for
R-2


Petitioner No. 1.